

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 2394 of 2020

Vikesh Singh, S/o Prasad Singh Petitioner

Versus

The State of Jharkhand. Opp. Party

CORAM: HON'BLE MRS. JUSTICE ANUBHA RAWAT CHOUDHARY

Through Video Conferencing

For the Petitioner : Md. Zaid Ahmed, Advocate

For the Opp. Party : Mr. Shiv Kumar Sharma, Advocate

03/26.06.2020:

1. Heard the learned counsel for the parties.
2. This petition has been filed for regular bail in connection with Bhandariya P.S. Case No. 11 of 2019, corresponding to POCSO Case No. 30 of 2019 for alleged offence registered under Sections 341, 342, 307, 376D, 354, 506/34 of the Indian Penal Code and Sections 6/8/10 of the POCSO Act, now said to be pending in the court of learned Additional Sessions Judge-I, Garhwa.
3. The learned counsel for the petitioner seeks permission to withdraw this petition.
4. Learned counsel for the opposite party has no serious objection to the prayer made for withdrawal of this petition.
5. Permission is accorded.
6. Accordingly, the present bail application is hereby dismissed as withdrawn.
7. Let a copy of this order be immediately communicated to the learned court below through 'e-mail/FAX'.

(Anubha Rawat Choudhary, J.)